

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 5590
TO BE ANSWERED ON FRIDAY, THE 27TH MARCH, 2026**

DIGITISATION OF COURTS IN TAMIL NADU

**5590. SHRI SELVAM G:
SHRI C N ANNADURAI:
SHRI NAVASKANI K:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has reviewed the progress of digitisation of courts in Tamil Nadu under the e-Courts Mission Mode Project and if so, the extent to which it has improved access to justice and efficiency of court functioning;
- (b) the number of district and subordinate courts in the State that have been enabled with e-filing, virtual hearings, digital records, and video-conferencing facilities during the last three years;
- (c) whether the introduction of digital services has reduced pendency, improved transparency, and facilitated easier access for litigants and advocates, particularly in remote districts, if so, the details thereof;
- (d) the amount of funds allocated, released, and utilised for strengthening digital infrastructure and capacity building of courts in Tamil Nadu; and
- (e) the steps being taken to expand digital court services, enhance user-friendly platforms, and ensure that the benefits of technology-enabled justice delivery reach all sections of society across the State?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS
(SHRI ARJUN RAM MEGHWAL)**

(a) to (e): The e-Courts Mission Mode Project is being implemented in a phased manner across the country with the objective of strengthening the use of Information and Communication

Technology (ICT) in the judicial system. The Department of Justice in close coordination with eCommittee of Supreme Court of India is implementing the e-Courts Project in a decentralized manner through the respective High Courts including the High Court of Madras.

The details of fund allocated and released to and utilized by the High Court of Madras under Phase III of the eCourts project, are as under:

(Rs. in crores)

Financial Year	Allocated /Released	Utilized
2023-24	90.69	90.69
2024-25	91.74	91.74
2025-26	113.19	66.65*

**As on 18.03.2026*

In addition to the funds released to High Court of Madras, expenditure has been incurred centrally on various components of eCourts project. In this regard, Rs. 185.06 crore have been released to NIC for software development and technical support, Rs 54.79 crore to BSNL for WAN (Wide Area Network) connectivity across the country, Rs 7.51 crore to eCommittee, SCI under change management and capacity building, Rs 0.28 crore to IIT Madras for development of e-Learning platform, and Rs 9.71 crore for miscellaneous expenditure (salary, office expenses, publicity, etc).

As per information provided by the High Court of Madras, 1,325 courts have been enabled with e-filing, virtual hearing and video conferencing facilities in the State of Tamil Nadu. Scanning of case records has been completed in 825 courts. More than 39.21 crore pages of court records have been digitised so far. E-filing has been implemented for most case types and 24.31 lakh cases have been e-filed till 31.01.2026. More than 20.23 lakh virtual hearings have been conducted till 31.01.2026. In addition, 317 eSewa Kendras have been set up across the State to enhance access to justice for citizens in remote areas. An AI based tool called Digital Courts 2.1 has been developed to assist Judges and Judicial Officers in managing the court in paperless manner by providing a single window for all case-related information and tasks. The platform includes voice-to-text (ASR-SHRUTI) and translation (PANINI) functionalities to assist the judges with order and judgment dictation.

The digital interventions under the eCourts project have enhanced efficiency in the justice delivery system through improved case management, e-filing, hearing through video conferencing, real-time monitoring of pendency and disposal, and facilitating faster service of court processes. The adoption of digital platforms, data analytics and interoperable systems is contributing to better utilisation of judicial resources, faster resolution of disputes and

improved access to justice for litigants.

The facilities created under eCourts project have significant impact on judicial performance with 169% increase in annual case institution (from 0.98 crore to 2.64 crore) and 207% increase in annual case disposal (from 0.81 crore to 2.49 crore) by the courts in the country between 2014 and 2025.
